

In the Central Administrative Tribunal

Principal Bench: New Delhi

O.A.1354/92

Date of decision: 28.1.93

Vijay Pal Sharma

.. Applicant.

versus

Union of India

.. Respondents.

& others

Sh.Rishikesh

.. Counsel for the

applicant.

Ms.Gita Luthra

.. Counsel for the
respondents.

CORAM:

The Hon'ble Sh.Justice Ram Pal Singh, Vice Chairman(J).

The Hon'ble Sh.I.P.Gupta, Member(A).

J U D G E M E N T (oral)

In this case the applicant has challenged the termination order dated 30.4.1992. The applicant was appointed as Beldar/Chowkidar/Mali in D.R.D.A by order dated 14.8.91. In O.A. 1406/92, decided on 30.9.92 (Krishna Kumari and others Versus Union of India & others), the termination order of similarly placed twelve applicants was set aside. The facts of this case are similar to those in that O.A. The applicant being similarly placed, the termination order dated 30.4.92 in respect of the applicant is also set aside with no order as to costs. The applicant may be taken back into service but no back wages will be payable for the period for which he has not worked.

I.P.Gupta
(I.P.Gupta) 28/1/93

Member (A)

Ram Pal Singh
(Ram Pal Singh)
Vice Chairman (J)

28/1/93